NOTES OF THE REGISTRY

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Adjourned to 24.03.05.

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23.03.05

None appeared for the Parker.

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Indivina Mentar

Order dated 1.4.05

Heard Mr.S.Pattnaik, Ld. Counsel for the applicant and Mr.C.R.Mishra, Ld.Counsel for the Respondents.

The applicant in this O.A. has faced an order of removal from service for his absence from duties for the period from December, 1987 to January, 1988. He has alleged that he was removed from service by imposing pubishment which is rigorous, harsh and drastic in nature, by way of victimisation and that he was given no opportunity in the enquiry to defend his He has further submitted that he being a Group D employee, he was not sufficiently aware of the Rules which stood in the way of his making effective representation to the authorities to reconsider the quantum of puni-

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As per order off, 21/2/3-NORICE/atong neith order Af-21/2/as resourced to applicant on by toot. Manyer S-O.

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For Leanding

My Bench

Railway Board's letter suppossed to have been issued on 19.6,97 wherein it is provided that Group 'C' and 'B' Railway servants who were dismissed/removed/compulsorily retired may apply for a revision of the penalty imposed on them to the General Manager/DRM under whose control they are working.

In persuant to that he had preferred a representation to Res.No.2 through proper channel for revision of the penalty which was imposed on him by order dtd.17.12.97 but the same was rejected by Res.No.3 without forwarding it to Res.No.2 who was alone to revise the order. With the above frame, he had approached this Tribunal with a prayer to direct the Respondents to take steps to revise the penalty imposed on him and to quash the order of removal.

The Respondents have opposed the application They have submitted that the applicant while on duty had remained absent from duties and he hobitmal alicentes has a hostile attitude in this respect. As he remained absent without any intimation from 12.10.87, he was issued two warning letters by Sr. DME (Diesel) Bendamunda by Regd. Post which were duly acknowledged by the applicant for that he did not improve his conduct and he never joined the duty which resulted in initiation of disciplinary action against him. He had duly received the charge Memo issued to him by the Respondents under Rule 9 of Railway servants (D & A Rules 1968) alongwith the letter dtd. 1.3.88. The applicant did not participate

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any enquiry in spite of being noticed to appear before the enquiry Committee on the appointing date. The Disciplinary Authority imposed the punishment of removal from service on the applicant vide his order dtd. 7.4.88 (Annexure1) It is the submission of the Respondents that the applicant did not prefer an appeal against the punishment order imposed on him before the appellate authority. They further stated that the applicant had made a representation on 17.12.97 before the DRM Chakradharour Division for revision of penalty imposed on him on the strength of Railway Board's letter dtd. 19.6.97 which was considered and rejected by Sr. Divisional Mechanical Engineer (Diesel), Bendamunda (Annexure-R/4) who was the authority delegated to deal with the cases of Group D officials in revisional matters by the General Manger. The Ld. Counsel for the applicant has made an appeal before us for giving direction to the Respondents to reconsider his case. The Ld, Counsel for the Respondents have drawn our notice to the fact that the official have to barely worked for 5 years and he having/appointed in the year 1983 as regular Khalasi and his conduct was not even satisfactory on the ground of his habit of frequent absence without intimation. He has also pointed out that his representation for revision of the punishment order was duly considered by the authority competent for this purpose, we do not find any merit and it leads to opportunity for any further consideration of the matter. He has

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also pointed out that the punishment order was issued on him on 7.4.98 against which he never bother to file an appeal and revision application when he filed it was 8 years after the imposition of punishment. From the above chronology given, it would appear that the allegation brought against the applicant about his indifferent attitude cannot be disbelieved. The Ld.Counsel for the Responde nts further pointed out that the applicant has also knocked at the door of the Tribunal for too late, about six years after passing of the order of the revision authority. He has further submitted the question of limitation should also be considered by the Tribunal while passing the final order.

Having heard both the parties and having regard to the facts and circumstances of the case, there appears to be very little scape of judicial intervention as in disciplinary matters the Courts or Tribunals are not to act as Appellate Courts.

That being the position of law and the applicant having not been able to bring before us any deficiencies in the procedure followed by their Respondents in the matter of disciplinary proceedings initiated against him and the delay that have and that had accurred since 1938 in his approaching for the revision authority or this Court's makes it a out of preposition to come to rescue in any way. In the aforesaid premises, we see no scope for limitation/ interpretation. Accordingly this O.A. is

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disposed of as being without any merit. Over and above this O.A. is barred by

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